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(2019) 02 CHH CK 0408

Chhattisgarh High Court

Case No: CRIMINAL APPEAL No. 1055 Of 2001

Dongar And Ors APPELLANT

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State Of Chhattisgarh RESPONDENT

Date of Decision: Feb. 22, 2019

Acts Referred:

• Indian Penal Code, 1860 - Section 307, 323, 324, 325, 341

• Scheduled Castes And The Scheduled Tribes (Prevention Of Atrocities) Act, 1989 - Section 3(1)(x)

Hon'ble Judges: Sharad Kumar Gupta, J

Bench: Single Bench **Advocate:** M. Asha

Final Decision: Partly Allowed

Judgement

Sr. No.,Offence u/S.,Sentence

1.,"341, IPC",SI for 1 month

2.,"323, IPC","RI for 6 months + fine of Rs. 1,000/-, in default

of fine RI for 1 month

3.,"325, IPC","RI for 2 years + fine of Rs. 5,000/-, in default of

payment of fine, RI for 5 months

- 8. The order of disbursal passed by the trial Court is affirmed.,,
- 9. The appellant No. 3 Deena is granted two months' time from the date of this judgment for depositing the fine amount.,,
- 10. The appellants are reported to be on bail. Their bail bonds shall continue for a further period of six months as per requirement of Section 437-A,",,